CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. No.115/95 in O.A.No.1949/88

Dated New Delhi, this 22nd day of February, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Dina Nath
S/o Shri Khem Chand
R/o B-140 Mansarover Garden
NEW DELHI-15.

... Applicant

By Advocate: Shri V. P. Sharma

versus

Shri I. P. S. Anand The Divisional Railway Manager Northern Railway Near New Delhi Railway Station NEW DELHI.

... Respondent

By Advocate: Shri P. S. Mahendru and Shri R. L. Dhawan.

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

We have heard the learned counsel for applicant. He submits that he will explore possibilities of assailing the order stated to have been made by the Railway Authority in compliance with the directions of the Tribunal as mentioned in the the circumstances, we do not find necessary to pursue this matter further. The contempt proceedings are dropped. If the applicant still feels aggrieved, it is upto him to seek further May be remedy as appropriate in law.

(K. Muthukumar)
Member(A)

(P. K. Shyamsundar) Acting Chairman

dbc